

ORISSA ACT 7 OF 2010

THE ORISSA CIVIL COURTS (AMENDMENT) ACT, 2010

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***THE ORISSA CIVIL COURTS (AMENDMENT) ACT, 2010**

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**AN ACT FURTHER TO AMEND THE ORISSA CIVIL COURTS
ACT, 1984**

BE it enacted by the Legislature of the State of Orissa in the Sixty-first Year of the Republic of India as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Orissa Civil Courts (Amendment) Act, 2010.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment
of section 16.

2. In section 16 of the Orissa Civil Courts Act, 1984 (hereinafter referred to as the principal Act),—

Orissa Act
18 of 1984.

(i) in clause (a) of sub-section (2), for the words "one lakh rupees" the words "five lakhs rupees" shall be substituted; and

(ii) after sub-section (2), the following explanation shall be inserted, namely:—

*"Explanation.—*For removal of doubt, it is declared that in case of a suit and counter-claim, the jurisdiction of the appellate court will be determined taking into account the valuation of the suit or counter-claim, whichever is more."*"*

Saving.

3. The amendment made by this Act shall not affect the validity, invalidity, affect or consequence of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any release, or discharge of or from any debt, decree, liability or any jurisdiction already exercised, and any proceeding instituted or commenced in any court under the principal Act prior to the commencement of this Act shall, notwithstanding such amendment, continue to be heard and decided by such court.

*[For the Bill, See *Orissa Gazette* Extraordinary dated the 2nd August, 2010 (No. 1188) [I Legis-5/ 2010]

*Come into force w.e.f. 11th November, 2010 vide *Orissa Gazette* Extraordinary No.1795 dated the 3rd November, 2010.